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Central Administrative Tribunal, Principal Bench

Contempt Petition No.63 of 2003 in
Original Application No.1639 of 2001

New Delhi, this the 24th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. Daya Chand,
S/o Shri Roop Chand
R/o Village Nithari,
PO Nangloi, New Delhi.
2. Ms. Sangeeta Tyagi,
D/o Shri Subhash Chand
R/o Village & P.O. Burari,
Delhi.

.... Applicants

(By Advocate: Shri S.K. Gupta)

Versus

1. Shri Sheilja Chandra,
Chief Secretary,
Govt. of NCT of Delhi,
Delhi Secretariat,
IG Stadium, IP Estate,
New Delhi.
2. Shri Gyanender Srivastava,
Director,
Directorate of Education,
Old Secretariat,
Delhi.
3. Shri Satpal,
Deputy Director (Sports),
Directorate of Education,
Chhartersal Stadium,
Model Town, New Delhi.

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the petitioners informs us that in terms of the directions of this Tribunal, the Scheme had been framed. He further states that the said Scheme has been quashed in certain other proceedings.

2. Keeping in view the aforesaid, learned counsel states that he does not press the present contempt petition

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but take recourse under the law.

3. Allowed as prayed. Rule is discharged.

V.K. Majotra
(V.K. Majotra)
Member (A)

/dkm/

V.S. Aggarwal
(V.S. Aggarwal)
Chairman